BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 485/2024

IN THE MATTER OF:

DR. AJAY KUMAR & Ors …………APPLICANT(s)

VERSUS

UNION OF INDIA & ORS. ……..RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 06.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE LETTER DT. 25.10.2024 ATTACHED HEREWITH AS ANNEXURE A-1	
3.	COPY OF THE LETTER DT. 27.01.2025 ATTACHED HEREWITH AS ANNEXURE A-2	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
COUNSEL FOR UTTAR PRADESH POLLUTION CONTROL BOARD
EMAIL- bhanwar09jadon@gmail.com

DATE: 24.02.2025
PLACE: Jhansi

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 485/2024

IN THE MATTER OF:

DR. AJAY KUMAR & Ors. …………APPLICANT(s)

VERSUS

UNION OF INDIA & OTHERS ……..RESPONDENT(s)

REPLY ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 06.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Imraan Ali aged about 45 years S/o Mr. Usman Ali R/o Mohalla- Qaboolpura, Tehsil-Sadar, District-Badaun, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Jhansi, do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present reply.

2. That I state that the contents of the reply have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed thereform.

3. That in the present matter, the Applicant has made an allegation about illegal cutting of hundreds of trees in the proposed Prakhandiya park and illegal construction of nursing home, pathology, commercial medical stores and residential constructions therein.

4. That the above captioned matter was last listed for hearing on 06.11.2024, where in the Hon'ble Tribunal directed as under:
   "2.Learned Counsel appearing for Respondents No.2, 3 and 5 to 10 seek four weeks' time to file the reply. It will be open to the other respondents also to file their response within the same period."

5. That in compliance of the aforementioned order, the reply on behalf of the Uttar Pradesh Pollution Control Board is filed as under.

6. That it is pertinent to submit that the Uttar Pradesh Pollution Control Board has written a letter dt. 25.10.2024 to the Divisional Forest Officer, Jhansi Forest Department and Secretary, Jhansi Development Authority, Jhansi. That vide the said letter it was requested to the concerned authorities to take necessary actions with respect to the present matter.
   A Copy of the Letter dt.25.10.2024 is attached here with as **ANNEXURE A-1.**

7. Furthermore, the officers of the UPPCB had conducted a surprise visit upon the site in question on 29.10.2024 to assess the status of alleged illegal constructions. However, due to the unavailability of the relevant supporting documents, the current status of the illegal constructions could not be verified during the said visit.

NOTARY
Prakash Narain Dwivedi
H.Q. JHANSI
R.No. 47 (3) 82
Validity-9/11/25
GOVT. OF (INDIA)

8. That pursuant to the said visit, the UPPCB has written a letter dt. 27.01.2025 to the Secretary, Jhansi Development Authority, Jhansi and Divisional Forest Officer, Jhansi Forest Department. That vide the said letter, the UPPCB had requested the concerned authorities to provide detailed information regarding the construction at the site in question and to confirm whether the felling of trees was authorized or unauthorized.

   A Copy of the letter dt. 27.01.2025 is attached herewith as **ANNEXURE A-2.**

9. That it is pertinent to mention that no response has been received from Jhansi Development Authority and the Jhansi Forest Department with respect to the aforementioned letters.

10. Hence, the present reply is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

11. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT

NOTARY
Prakash Narain Dwivedi
H.Q. JHANSI
R.No. 47 (3) 82
Validity-9/11/25
GOVT. OF U.P. (INDIA)

VERIFICATION

Verified at Jhansi on this 24th day of February, 2025, that the contents of the above affidavit from paragraphs 1 to 11 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

Serial No. 220/25 Date 24/2/25
Certified that the foregoing statement sworn before me this day at .... by shri/smt./kumari Imaam Ali to whom the contents of this affidavit have been read over and explained and who is identified by shri ....
Received the legal fee Rs. 50.00 Cash

PRAKASH NARAIN DWIVEDI
ADVOCATE
NOTARY JHANSI DISTRICT

24/2/25

NOTARY
Prakash Narain Dwiyedi
H.Q.-JHANSI
R.No. 47 (3) 82
Velidity-9/11/25
GOVT. OF U.P. (INDIA)

Annexure A-1

E-mail : rojhansi@uppcb.in

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड

Regional Office, U.P. Pollution Control Board

संदर्भ सं0 .... दिनांक 25.10.2024

Ref. No. ....502/OA-485/24 Date......................20

सेवा मे,

1. प्रभागीय वनाधिकारी, झांसी वन प्रभाग, झांसी।
2. सचिव झांसी विकास प्राधिकरण, झांसी।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–485/2024 Dr. Ajay Kumar Ors. Vs Union of India Ors. में पारित आदेश दिनांक 30.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय के सम्बन्ध में आपको अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–485/2024 Dr. Ajay Kumar Ors. Vs Union of India Ors. में पारित आदेश दिनांक 30.07.2024 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैः–

"1. In this original application, the allegation of the applicant is that the land adjoining Maharani Laxmi Bai Medical College Jhansi, Bundelkhand University and Bundelkand Engineering (BIET) College, Jhansi is proposed to be Prakhandiya Park in Jhansi Master Plan of 2021. But in collusion with the official respondents hundreds of tree and hill has been cut and environmental damage is being caused by illegally constructing nursing home, pathology, commercial medical store and residential construction.

2. The allegation of the applicant is that such a construction is in violation of the Uttar Pradesh Nagar Yojna evam Vikas Adhiniyam 1973 and Uttar Pradesh Park, Khel ke Maidan aur Khulle Sthan (Sanrakshna aur Viniyaman) Adhiniyam 1975 as also the order of the NGT and Hon'ble Supreme Court."

अतः उपरोक्त प्रकरण के सम्बन्ध में माननीय राष्ट्रीय हरित अधिकरण के अनुपालन हेतु अपने स्तर से कार्यवाही करने का कष्ट करें। जिससे कि नियत तिथि दिनांक 06.11.2024 से पहले आख्या माननीय अधिकरण में ससमय प्रेषित की जा सके।

संलग्नक–यथोपरि।

भवदीय

(दीपा अरोरा)

o/c क्षेत्रीय अधिकारी

प्रतिलिपि : निम्न को सूचनार्थ सादर प्रेषित।
1. जिलाधिकारी महोदय, झांसी।
2. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

25-10-24

o/c क्षेत्रीय अधिकारी

NOTARY Prakash Narain Dwivedi H.Q. JHANSI R.No. 47 (3) 82 ... OF U.P. (INDIA)

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं0 908/OA-485/NGT/25
Ref. No. ....

दिनांक 27.01.2025
Date......................20

सेवा में,

प्रभागीय वनाधिकारी
झांसी वन प्रभाग
झांसी।

सचिव
झांसी विकास प्राधिकरण
झांसी

विषय :माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 485/2024 (डा0 अजय कुमार एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य) में पारित आदेश दिनांक 30.07.2024 एवं 06.11.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करें। उक्त प्रकरण में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 30.07.2024 को पारित आदेश का अनुपालन सुनिशिचित करा कर आख्या इस कार्यालय को उपलबध कराये जाने हेतु इस कार्यालय के पत्र संख्या 502/ओ0ए0-485/24 दिनांक 25.10.2024 के माध्यम से आपसे अनुरोध किया गया था। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे विचाराधीन प्रकरण प्रस्तावित प्रखण्डीय पार्क एवं नर्सिंग होम, पैथोलोजी, व्यवसायिक मेडिकल स्टोर, आवासीय अवैध निर्माण किये जाने फलस्वरूप वृक्षो के अवैध पातन/कटान से सम्बन्धित है। उक्त प्रकरण में उ0प्र0 प्रदूषण नियंत्रण बोर्ड प्रतिवादी संख्या 04 है एवं राज्य बोर्ड की तरफ से माननीय राष्ट्रीय हरित अधिकरण में रिस्पोंस दाखिल किये जाने से पूर्व प्रकरण से सम्बन्धित स्थल पर निर्माणाधीन/निर्मित आवासीय/नर्सिंग होम/पैथोलोजी/व्यवसायिक स्टोर के फलस्वरूप वृक्षो के अवैध पातन/कटान होने सम्बन्धी सूचना इस कार्यालय को प्राप्त होना आवश्यक है।

अतः आप से पुनः अनुरोध किया जाता है कि उक्त प्रकरण में आच्छादित स्थल पर निर्माण सम्बन्धी सूचना तथा निर्माण होने के फलस्वरूप वृक्षो के अवैध अथवा वैध पातन/कटान होने सम्बन्धी सूचना इस कार्यालय को यथाशीघ्र उपलब्ध कराये जाने हेतु तत्सम्बन्धित को निर्देशित करने का कष्ट करें। प्रकरण में सुनवाई हेतु अग्रिम तिथि 27.02.2025 नियत है, अतः आपका विशेषध्यान्कर्षण अपेक्षित है।

संलग्नक : उपरोक्तानुसार।

भवदीय

(इमरान अली)
क्षेत्रीय अधिकारी

NOTARY Prakash Narain Dwivedi JHANSI R.No. 17(3) 82 GOVT. OF INDIA

प्रतिलिपि : निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, जनपद–झांसी
2. अपर जिलाधिकारी (न्यायिक), जनपद–झांसी।
3. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी